

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 2503
(TO BE ANSWERED ON 21.12.2022)

CENTRAL VIGILANCE COMMISSION CASES

2503. SHRI GAURAV GOGOI:

Will the **PRIME MINISTER** be pleased to state:

- (a) the number of cases of Government departments not adhering to the Central Vigilance Commissions advice to act against corrupt officials during the year 2021; and
- (b) the details of the aforementioned cases such as the name of the department, the date of issuance of advice of the CVC, the number of days of inactiveness on the advice, respectively?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) & (b): As per information provided by the Central Vigilance Commission (CVC), during the year 2021, final decision was taken by the respective competent authority on the advice of the CVC, in 2724 cases (including 248 cases of prosecution sanction). Out of these, 55 cases of deviation from the Commission's advice were noted.

The Ministry / Department where the respective competent authority, including those in the organizations under them, took the final decision in the aforementioned 55 cases are – Ministry of Railways, Ministry of Civil Aviation, Ministry of Road Transport & Highways, Ministry of Ports, Shipping & Waterways, Department of Financial Services, Ministry of Textile, Ministry of Coal, Department of Fertilizers, Department of Atomic Energy, Ministry of Power, Department of Commerce, Department of Youth Affairs, Department of Higher Education, Government of NCT of Delhi, Ministry of Housing and Urban Affairs and Ministry of Home Affairs.
